

Sr. No. 80/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 99/JPR/2022
CP No. (IB)- 70/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Small Industries Development Bank of India

... Financial Creditor/ Applicant

Versus

Prayag Polytech Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prabhansh Sharma, Adv.
For the Respondent : Virender Ganda, Sr. Adv.
Karan Pratap Singh, Adv.
Amodini Raina, Adv.

ORDER

IA No. 159/JPR/2022:

Heard Mr. Prabhansh Sharma, Adv. for the Petitioner/ Financial Creditor. Mr. Virender Ganda, Learned Senior Counsel appearing on behalf of the Respondent/ Corporate Debtor. An application under Rule 8 of the IBC (Application to Adjudicating Authority), Rules 2016 on behalf of the Financial Creditor for withdrawal of the application filed under Section 7 of IBC, 2016 by way of E-filing No. 0811101002642022 dated 04.04.2022 has been filed by the learned counsel for the Petitioner/ Financial Creditor. It has been submitted that



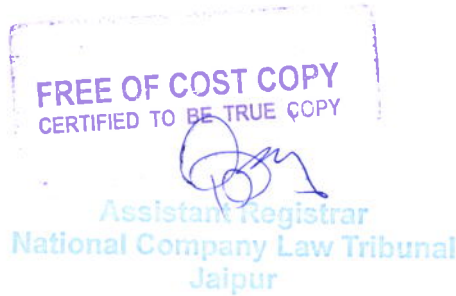
the Corporate Debtor has paid entire OTS amount of Rs. 78,49,327/- towards clearance of its overdues and therefore no amount is overdue against the Corporate Debtor. Learned counsel for the Petitioner seeks to withdraw the main CP. Permission granted. CP No. (IB)- 70/7/JPR/2020 is dismissed as withdrawn. IA No. 159/JPR/2022 is disposed of accordingly.

CP No. (IB)- 70/7/JPR/2020:

In view of the order passed in IA No. 159/JPR/2022, the instant CP is dismissed as withdrawn.

IA No. 99/JPR/2022:

This IA stands disposed of.



Sd —
(Deep Chandra Joshi)
Judicial Member

Sd —
(Raghu Nayyar)
Technical Member

April 04, 2022
HA